

**CONSTITUTION (THIRTY-SECOND  
AMENDMENT) BILL**

**Appointment of Member to Joint  
Committee**

**SHRI M. C. DAGA (Bali):** Sir, I  
beg to move the following:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

**MR. SPEAKER:** The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

**SUPPLEMENTARY DEMANDS FOR  
GRANTS (GENERAL), 1975-76.**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI PRA-  
NAB KUMAR MUKHERJEE):** Sir, I  
beg to present a statement showing  
Supplementary Demands for Grants in  
respect of the Budget (General) for  
1975-76.

11.14 hrs.

**CONSERVATION OF FOREIGN  
EXCHANGE AND PREVENTION OF  
SMUGGLING ACTIVITIES  
(AMENDMENT) BILL\***

**THE MINISTER OF FINANCE  
(SHRI C. SUBRAMANIAM):** Sir, I  
beg to move for leave to introduce a  
Bill to amend the Conservation of  
Foreign Exchange and Prevention of  
Smuggling Activities Act, 1974.

**MR. SPEAKER:** The question is:

"That leave be granted to intro-  
duce a Bill to amend the Conserva-  
tion of Foreign Exchange and Pre-  
vention of Smuggling Activities  
Act, 1974."

*The motion was adopted*

**SHRI C. SUBRAMANIAM:** I intro-  
duce the Bill.

11.15 hrs.

**STATEMENT RE CONSERVATION  
OF FOREIGN EXCHANGE AND  
PREVENTION OF SMUGGLING  
ACTIVITIES (AMENDMENT)  
ORDINANCE, 1975**

**THE MINISTER OF FINANCE  
(SHRI C. SUBRAMANIAM):** Sir I  
beg to lay on the Table an Explana-  
tory Statement (Hindi and English  
versions) giving reasons for imme-  
diate legislation by the Conservation  
of Foreign Exchange and Prevention  
of Smuggling Activities (Amendment)  
Ordinance, 1975, as required under  
rule 71(1) of the Rules of Procedure  
and Conduct of Business in Lok Sabha.

\*Published in Gazette of India Extra-ordinary Part II, section 3,  
dated 22-7-75.